

HIGH COURT OF MADRAS - PRINCIPAL SEAT @ MADRAS

As directed, the instructions issued with reference to mode of listing of cases vide Notificaiton No.142/2020 dated 13.07.2020, Circular in ROC.No.1363/2020/RG/HC dated 29.08.2020 and Notification No.186/2020 dated 01.09.2020 read with the Resolution of the Hon'ble Administrative Committee dated 22.09.2020, the following arrangements are made with effect from **04.01.2021** subject to further orders

Sl.No.	HON'BLE JUDGES	SUBJECTS
1	The Hon'ble The Chief Justice and Senthilkumar Ramamoorthy, J	Writ Petitions - All Public Interest Litigations Writ Appeals against all Final Orders passed by the Learned Single Judge - other than tax matters (except Writ Appeals relating to Service of the year 2019) Writ Appeals against Interlocutory / Interim Orders passed by the learned Single Bench (Other than tax matters) – from the year 2019 Writ Petitions or Public Interest Litigations challenging vires of Act, Rules or Regulations Writ Petitions and Writ Appeals relating to Judicial Service and Service of Court Employees including High Court Employees, Writ Petitions/Writ Appeals filed by or against the High Court
1a	Senthilkumar Ramamoorthy, J	Whenever Division Bench is not sitting - Old Writ Petitions, from the provisional list
2	Vineet Kothari, J and T.V.Thamilselvi, J	Tax Cases arising from Direct Tax Laws (like Income Tax Act, Wealth Tax Act) – Upto the year 2017
2a	T.V.Thamilselvi, J	Whenever Division Bench is not sitting - Old Civil Miscellaneous Appeals (Other than Motor Accident Claims Tribunal Cases and Arbitration cases), from the provisional list
3	R.Subbiah, J and Sathi Kumar Sukumara Kurup, J	First Appeals and Second Appeals to be heard by a Division Bench Special Tribunal Appeals Civil Miscellaneous Appeals arising from Motor Accident Claims Tribunals and Family Courts Commercial Appellate Division Appeals from Commercial Division of High Court relating to Admiralty, Arbitration and Intellectual Property matters Cases relating to Commercial Appellate Division having value above 500 Crores Writ Appeals relating to Service against Final Orders passed by the Learned Single Judge - of the year 2019 Writ Appeals against Interlocutory / Interim Orders passed by the learned single Bench (Other than tax matters) – upto the year 2018
3a	Sathi Kumar Sukumara Kurup, J	Whenever Division Bench is not sitting - Old Civil Miscellaneous Appeals arising from Motor Accident Claims Tribunal, from the provisional list

4	M.Sathyanarayanan, J and A.A.Nakkiran, J	Appeals/Writ Petitions/Civil Revision Petitions arising from the orders of Central Administrative Tribunal SARFAESI, IBC and other Bank related cases in connection with SARFAESI Cases relating to National Company Law Tribunal Writ Petitions to be heard by a Division Bench which are not specifically assigned to any other Division Bench
4a	A.A.Nakkiran, J	Whenever Division Bench is not sitting - Old Criminal Revisions, from the provisional list
5	N.Kirubakaran, J and P.D.Audikesavalu, J	Original Side Appeals
5a	P.D.Audikesavalu, J	Whenever Division Bench is not sitting - Old Civil Revision Petitions, from the provisional list
6	T.S.Sivagnanam, J and R.N.Manjula, J	Commercial Appellate Division Appeals from Commercial Division of High Court (Other than Admiralty, Arbitration and Intellectual Property Matters) Commercial Appellate Division Appeals from Commercial Courts, to be heard by Division Bench All other Appellate Side Cases to be heard by a Division Bench which are not specifically assigned to any other Division Bench Tax Cases arising from Direct Tax Laws (like Income Tax Act, Wealth Tax Act) – from the year 2018 Tax Cases arising from Indirect Tax Laws (Including Customs, Excise, GST, Sales Tax, etc.)
6a	R.N.Manjula, J	Whenever Division Bench is not sitting - Old Second Appeals, from the provisional list
7	P.N.Prakash, J and V.Sivagnanam, J	Habeas Corpus Petitions All Criminal Appeals and other Criminal Cases to be heard by a Division Bench – (including Crime Against Women and Children) Criminal Contempt and Appeals relating to Orders in Contempt Proceedings
7a	V.Sivagnanam, J	Whenever Division Bench is not sitting - Old Criminal Original Petitions (u/s.482 of Cr.PC), from the provisional list
8	S.Vaidyanathan, J	Writ Petitions relating to Service - from the year 2019
9	R.Mahadevan, J	Writ Petitions relating to Service – from the year 2013 to 2018
10	V.M.Velumani, J	Civil Miscellaneous Appeals arising from Motor Accident Claims Tribunal to be heard by a Single Bench – from the year 2019
11	V.Bharathidasan, J	Criminal Original Petitions - Anticipatory Bail and Bail. Petitions for cancellation, relaxation or modification of Bail and Anticipatory Bail All other Petitions concerning Bail and Anticipatory Bail

12	D.Krishnakumar, J	Civil Miscellaneous Appeals arising from Motor Accident Claims Tribunal to be heard by a Single Bench – upto the year 2014
13	S.S.Sundar, J	Writ Petitions relating to Land Reforms, Land Tenancy, ULC, Land Ceiling and Land Acquisition and other Land Laws including cases relating to Patta and other issues relating to Land Revenue and Registration – upto the year 2018
14	V.Parthiban, J	Writ Petitions relating to Cinema, Electricity, APM, Education, Municipalities, Panchayat and Local Bodies, Cooperative Societies, Motor Vehicle, Forest and Industries - upto the year 2018
15	M.Govindaraj, J	Writ Petitions relating to Labour and RTI Act Writ Petitions relating to Freedom Fighters Pension Scheme
16	M.Sundar, J	Applications for setting aside of arbitral awards under Sec.34 of the Arbitration and Conciliation Act, 1996 and/or Sections 30 and 33 of the Arbitration Act, 1940 including cases relating to Commercial Division in the above classification Company Petitions and Company Appeals
17	R.Suresh Kumar, J	Writ Petitions relating to Service - upto the year 2012
18	S.M.Subramaniam, J	Transfer Civil Miscellaneous Petitions Civil Miscellaneous Appeals (Other than Motor Accident Claims Tribunal Cases and Arbitration cases) Civil Miscellaneous Second Appeals
19	Anita Sumanth, J	Writ Petitions relating to Tax Matters (including Income Tax, Sales Tax, Motor Vehicle Tax), Customs and Central Excise, Prohibition and State Excise from the year 2019 Writ Petitions relating to HR & CE
20	T.Ravindran, J	Second Appeals - from the year 2008 to 2011
21	P.Velmurugan, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision – from the year 2019
22	G.Jayachandran, J	First Appeals Civil Miscellaneous Appeals arising from Motor Accident Claims Tribunal to be heard by a Single Bench - of the years 2017 and 2018
23	C.V.Karthikeyan, J	Cases relating to Commercial Division i.e. Civil Suits (Commercial) Cases relating to Commercial Division having value above 500 Crores
24	RMT.Teekaa Raman, J	Second Appeal - upto the year 2007 Civil Miscellaneous Appeals arising from Motor Accident Claims Tribunal to be heard by a Single Bench – of the years 2015 and 2016
25	N.Seshasayee, J	Writ Petitions relating to Land Reforms, Land Tenancy, ULC, Land Ceiling and Land Acquisition and other Land Laws including cases relating to Patta and other issues relating to Land Revenue and Registration – from the year 2019

26	V.Bhavani Subbaroyan, J	Civil Revision Petitions - from the year 2019
27	A.D.Jagadish Chandira, J	CBI and Prevention of Corruption Act Cases (Except Bail and Anticipatory Bail Applications) Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision – upto the year 2010 Criminal Original Petitions (u/s 407 and 482 Cr.P.C.), WP (Cr.P.C.) – upto the year 2016
28	Abdul Qudhose, J	Writ Petitions relating to General Miscellaneous and Mines and Minerals
29	P.Rajamanickam, J	Civil Suits including Undefended Suits and Framing of Issues and connected Interlocutory Applications, from the years 2010 to 2015 (except Commercial Division Cases)
30	R.Pongiappan, J	Civil Suits including Undefended Suits and Framing of Issues and connected Interlocutory Applications, from the year 2016 (except Commercial Division Cases) Original Petitions (other than Arbitration Matters) Testamentary Original Suits and Original Matrimonial Suits
31	R.Hemalatha, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision – From the year 2011 to 2018
32	P.T.Asha, J	Civil Suits including Undefended Suits and Framing of Issues and connected Interlocutory Applications (except Commercial Division Cases) - upto the year 2009 Insolvency Petitions Arbitration Matters, including cases relating to Commercial Division, which are not specifically assigned to any other Bench Civil Miscellaneous Appeals and Civil Revision Petitions relating to Arbitration Laws
33	N.Anand Venkatesh, J	Criminal Original Petitions (u/s.407 and 482 of Cr.P.C.), WP (Cr.P.C.) – from the year 2017 onwards
34	G.K.Ilanthiraiyan, J	Civil Revision Petitions - upto the year 2017
35	Krishnan Ramasamy, J	Second Appeal - from the year 2017 Civil Revision Petitions - of the year 2018
36	C.Saravanan, J	Writ Petitions relating to Tax Matters (including Income Tax, Sales Tax, Motor Vehicle Tax), Customs and Central Excise, Prohibition and State Excise – upto the year 2018
37	B.Pugalendhi, J	Writ Petitions relating to Cinema, Electricity, APM, Education, Municipalities, Panchayat and Local Bodies, Cooperative Societies, Motor Vehicle, Forest and Industries - from the year 2019
38	G.Chandrasekharan, J	Second Appeals - from the year 2012 to 2016

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.

- Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis.

- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.

Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench/Single Bench of which the Judge(s) is/are not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench or Single Bench having the provision to dispose of the main proceedings as per roster.

Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge/Junior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge/Senior Judge of the former Division Bench.

Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matters be placed before the Division Bench consisting of Hon'ble Mr. Justice T.S. Sivagnanam and the Junior Judge of the former Division Bench.

- Civil Contempt Petitions/Applications shall be listed before Hon'ble Judge or Judges in respect of whose Judgments, Decree, Direction, Order, Writ or other process, the Contempt is alleged, for orders as to whether notice to be issued to the alleged Contemnor.

If the Judge or Judges concerned is/are not available in view of their sitting at Madurai/Madras or retirement or for any other reasons, such applications shall be posted before the learned Single Judge or before the Division Bench, as the case may be, according to the subject being dealt with.

If the Senior Judge/Junior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge/Senior Judge of the former Division Bench.

If the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matters be placed before the Division Bench consisting of Hon'ble Mr. Justice R. Subbiah and the Junior Judge of the former Division Bench.

- All Bails and Anticipatory Bails which are part heard or Reserved for orders shall be placed before the Roster Bench, upon change of Roster.

- Upon change of Roster, Part heard matters shall stand released and be placed before the Bench as per Roster. However, if the parties or any of them make a request for retention of the matter before the Hon'ble Bench which had heard it, stating that the matter had been heard for a considerable length of time and de novo hearing would not be expedient, and if the Hon'ble Bench endorses the request, such matter may be placed before the Hon'ble The Chief Justice for being assigned to the Hon'ble Bench which partly heard the matter

- Whenever any Court is of the opinion that there are case(s) pending before other Court(s) similar to the case(s) in hand and it is necessary to tag matter(s) pertaining to other Court(s), with the case(s) which is listed before it, (or) any party mentions before the Court that there are matters before other Court(s) which is/are similar to the case(s) on the list of that Court and request for tagging, the Court shall direct the matters to be placed before the Hon'ble The Chief Justice for tagging the matters and for placing the same before appropriate Court.

- Whenever a case is directed to be listed under the caption "For Reporting Compliance", "For Compliance", "For Further hearing", "For Filing Report", "For Recording Appearance", "For Recording Settlement", and etc., on a specific date, upon change of Roster, the case shall stand released from the Court which passed such order, and shall be listed before the Hon'ble Court as per Roster.

// BY ORDER OF THE HON'BLE THE CHIEF JUSTICE //

Dated: 18.12.2020

Registrar (Judicial), High Court, Madras